POST OFFER PUBLIC ANNOUNCEMENT TO THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

DR. WELLMANS' HOMOEOPATHIC LABORATORY LIMITED

Registered Office: A - 23, Mandakini Enclave, Alaknanda, G. K. II, New Delhi 110 019, India

Tel.: +91 11 4056 2329; Fax No: +91 11 4056 2329; E Mail: investorgrievance@wellman.co.in

This Post Offer Public Announcement is being issued by SPA Merchant Bankers Limited ("Manager to the Offer") on behalf of Mr. Devinder Kumar Jain and Mrs. Madhulika Jain, both residents of A - 56, Sector - 39, NOIDA - 201 301, Uttar Pradesh, India (herein referred to as "Acquirers") to the equity shareholders of Dr. Wellmans' Homoeopathic Laboratory Limited (hereinafter referred to as "Target Company" / "Company") pursuant to and in compliance with the Regulations 10 & 11(1) and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeover) Regulation, 1997 and subsequent amendments thereto.

This Announcement is in continuation of and should be read in conjunction with the Public Announcement published on July 22, 2011, Corrigendum to Public Announcement published on October 03, 2011 and Letter of Offer dated September 27, 2011 wherein Acquirers had made an open offer (hereinafter referred to as "Offer") to acquire 15,20,070 equity shares (including partly paid up shares) of face value 10/- each representing 30% of the equity share capital at a price of Rs. 2.75 per fully paid up equity share of Rs. 10/- each and Rs. 1.38 per partly paid up equity shares of Rs. 5/- each payable in cash.

The details subsequent to the completion of the abovementioned offer are as follows:

1. Name of the Target Company : Dr. Wellmans' Homoeopathic Laboratory Limited
2. Name of Acquirers : Mr. Devinder Kumar Jain and Mrs. Madhulika Jain
3. Name of Manager to the Offer : SPA Merchant Bankers Limited
4. Name of Registrar to the offer : Beetal Financial and Computer Services Private Limited
5. Offer Details
   (a) Date of opening of the Offer : October 05, 2011 (Wednesday)
   (b) Date of closure of the Offer : October 24, 2011 (Monday)
6. Details of the Acquisition:

Sl. No.	Item	Proposed in the Letter of Offer		Actual	
(a)	Offer Price	**Rs. 2.75** (for fully paid up equity shares) & **Rs. 1.38** (for partly paid up equity shares)		**Rs. 2.75** (for fully paid up equity shares) & **Rs. 1.38** (for partly paid up equity shares)	
(b)	Shareholding of Acquirers prior to the Public Announcement	**No. of Shares**	**%**	**No. of Shares**	**%**
		6,60,500	13.04	6,60,500	13.04
(c)	Shares acquired in the open Offer	15,20,070	30.00	10,59,100 (consisting of 10,34,300 shares & 24,800 partly paid up equity shares)	20.90 [a]
(d)	Size of the Open Offer (Number of Share multiplied by Offer Price per share)	Rs. 41,80,192.50 (15,20,070 x 2.75 assuming all the shares offered in Offer are fully paid up)		Rs. 2,878,549 [(10,34,300 x 2.75) + (24,800 x 1.38)]	
(e)	Shares acquired after PA but before 7 working days prior to closure date (No. & %)	NIL		NIL	
(f)	Post Offer shareholding of Acquirers (No. & %)	21,80,570	43.04 (Assuming all shares offered in the Offer are fully paid up)	17,19,600 (consisting of 16,94,800 fully paid up equity shares & 24,800 partly paid up equity shares)	33.94 [b]
(g)	Pre and Post Offer shareholding of Public (No. & %)	Pre Offer	Post Offer	Pre Offer	Post Offer
		44,06,400	28,86,330	44,06,400	33,47,300
		86.96%	56.96	86.96%	66.06%

[a] The voting rights of the Acquirers considering voting rights proportionate to the amount paid up per equity shares (i.e. 630,700 partly paid up shares of Rs. 5/- each as disclosed in the Letter of Offer) is 22.03%.

[b] The voting rights of the Acquirers considering voting rights proportionate to the amount paid up per equity shares (i.e. 630,700 partly paid up shares of Rs. 5/- each as disclosed in the Letter of Offer) is 35.93%.

7. The total shares tendered under the Offer were 10,62,400 (i.e. 10,36,100 fully paid up shares & 26,300 partly paid up shares) of which the total shares accepted under the Offer are 10,59,100 (i.e. 10,34,300 fully paid up shares and 24,800 partly paid up shares). Out of the shares tendered under the Offer 3,300 equity shares (i.e. 1,800 fully paid up shares and 1,500 partly paid up shares) were rejected on the grounds of signature mismatch, acceptance form not submitted / signed, alteration in transfer deed and transfer deed not properly executed by the shareholder, etc.
8. Status of the Escrow Account, whether released or not: The requisite funds were transferred to the Special Account towards payment made to the applicants whose shares were accepted under the Offer. The remaining funds are yet to be released to the Acquirers.
9. Payment to all the shareholders for shares accepted in the Offer has been made and dispatched by November 04, 2011. No interest was required to be paid to the shareholders of the Target Company.
10. Status of Investors complaints received, if any: Nil

A copy of this Post Offer Public Announcement would also be available on SEBI's website at www.sebi.gov.in.

The Acquirers accept full responsibility for the information contained in this announcement and also accept responsibility for the obligations of Acquirers as laid down in the Regulations.

Issued by the Manager to the Offer on behalf of the Acquirers

SPA
THE FINANCIAL ADVISORS

SPA Merchant Bankers Limited
25, C - Block, Community Centre Janak Puri, New Delhi - 110 058
Tel.: +91 11 2551 7371, 4567 5500 Fax: +91 11 2553 2644
Email: dwopenoffer@spagroupindia.com Website: www.spacapital.com
SEBI Regn. No.: INM 000010825 Contact Person: Mr. Nitin Somani / Mr. Saurabh Gupta

Place: NOIDA

Date : November 09, 2011